

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGSI.A. 4/2015,I.A. 5/2015 in
7290/1994

CONMT.PET.(C) No. 229/2013 In C.A. No.

BIHAR STATE ROAD TRANSPORT K. U.(REG.642

Petitioner(s)

VERSUS

S K CHAUDHARY & ANR.

Respondent(s)

(for directions and exemption from filing appeal paper books and
office report)Date : 15/01/2016 These applications were called on for hearing
today.

CORAM :

HON'BLE MR. JUSTICE A.K. SIKRI
HON'BLE MR. JUSTICE ABHAY MANOHAR SAPRE

For Petitioner(s)

Mr. Rakesh K. Khanna, Sr. Adv.
Mr. Rajeev Singh, Adv.
Ms. Shefali Jain, Adv.
Mr. Rajesh Prasad Singh, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E RIssue notice to respondents returnable in six weeks.
On the next date of hearing, the personal appearance
of the respondents is dispensed with.
The petitioner is permitted to serve the respondents
through standing counsel.(DEEPAK MANSUKHANI)
COURT MASTER(TAPAN KR. CHAKRABORTY)
COURT MASTER

Signature Not Verified

Digitally signed by Om
Parkash Sharma
Date: 2016.01.15 16:35:15
IST
Reason: DSC of Sh. OP
Sharma is being used by Sh.
Deepak Mansukhani